

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No. 101
TA (IBC)- 19(PB)/2024

IN THE MATTER OF:

Anuradha Anand

.... Petitioner/Applicant

Vs.

Small Industrial Development Of India

.... Respondent

Order under Rule 16(d) of NCLT, 2016

Order delivered on 12.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv. Manaswi Agarwal, Adv. Mahesh Dubey, Adv.
Bhavana Duhoon

For the Respondent :

ORDER

Ms. Bhavana Duhoon, Ld. Counsel for the Applicant appears through VC.

Notice of this Transfer Application be issued to the Respondent(s)/Non-applicant(s) returnable by 03.05.2024.

List the matter **on 03.05.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Shubham Pandya- 12.04.2024